**REVISED PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF**

# WENDT (INDIA) LIMITED

This Revised Public Announcement (the **"Announcement"**) is being issued by DSP Merrill Lynch Limited **("Manager to the Offer"/ "DSPML"),** on behalf of Wendt Holding GmbH (hereinafter referred to as **"Acquirer" / "Wendt Holding"**) pursuant to Regulation 10 and 12 and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the **"SEBI (SAST) Regulations"**).

1. This Announcement is in continuation of, and should be read in conjunction with, the public announcement (**"PA"**) dated August 26, 2005 and the Letter of Offer that will be despatched to the shareholders of Wendt (India) Limited (**"WIL"**) by December 14, 2005. Terms used but not defined in this Announcement shall have the same meaning as assigned in the PA.
2. Shareholders are requested to note the following amendments with respect to the PA:

   a) The original and revised schedule of major activities of the Offer is as under:

| Activity | Original Day & Date | Revised Day & Date |
|---|---|---|
| PA Date | Friday August 26, 2005 | Friday August 26, 2005 |
| Specified Date * | Friday September 23, 2005 | Friday September 23, 2005 |
| Last date for a competitive bid | Friday September 16, 2005 | Friday September 16, 2005 |
| Revised PA Date | | Saturday December 10, 2005 |
| Date by which Letter of Offer to be dispatched to shareholders | Saturday October 08, 2005 | Wednesday December 14, 2005 |
| Date of opening of the Offer | Monday October 17, 2005 | Monday December 19, 2005 |
| Last date for revising the Offer Price | Monday October 24, 2005 | Thursday December 29, 2005 |
| Last date for withdrawing acceptance from the Offer | Saturday October 29, 2005 | Wednesday January 4, 2006 |
| Last date of closing of the Offer | Saturday November 05, 2005 | Saturday January 07, 2006 |
| Last date of communicating rejection/ acceptance and payment of consideration for accepted tenders | Saturday November 19, 2005 | Saturday January 21, 2006 |

** Specified date is only for the purpose of determining the names of the Shareholders as on such date to whom the Letter of Offer would be sent and all owners (registered or unregistered) of the Shares of WIL (except PAC and parties to the SPA referred in paragraph (1) a) of the PA). All owners of WIL (except PAC, parties to the SPA referred in paragraph (1) a) of the PA and the promoters of WIL. Viz., WG and CUMI) are eligible to participate in the Offer anytime before the closure of the Offer.*

   b) The table in paragraph II. h) should be read to include the following:

   "Negotiated price: No specific value has been ascribed to WIL in the Global Transaction and the consideration paid by the Acquirer pursuant to the Global Acquisition was a composite consideration. However, on a pro rata basis, the value per equity share of WIL derived by the Acquirer is a maximum of Rs.524 per equity share."

   c) Paragraph VII. a) should be read as follows:

   "PAC has obtained the FIPB approval to the Offer, and is in the process of applying to the RBI for its approval.

   The Offer, along with any obligation in terms of SEBI (SAST) Regulations to make payment for, or purchase the Shares tendered and accepted, is subject to the receipt of the approval of the Reserve Bank of India (**"RBI"**), under the Foreign Exchange Management Act, 1999 (**"FEMA"**)."

   d) Paragraph VIII should be read as follows:

   "Pursuant to the Offer and the indirect acquisition under the Global Transaction described under paragraph I a) above, if the public shareholding in WIL falls below 25%, Acquirer/PAC will undertake to raise the public shareholding to 25%, within a period of one year from the date of the closure of the Offer."

3. Acquirer and PAC accept responsibility for the information contained in this Announcement. Acquirer and PAC are responsible for the fulfillment of their obligations under the SEBI (SAST) Regulations. Acquirer and PAC shall be jointly and severally responsible for fulfillment of obligations under SEBI (SAST) Regulations.

This Announcement would also be available on the SEBI's website (www.sebi.gov.in).

Issued on behalf of Acquirer by:
Manager to the Offer

DSP Merrill Lynch

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Date: December 9, 2005

**22 x 16**

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